

ITEM NO.2                      Court 4 (Video Conferencing)                      SECTION XVII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.674/2021

C.C.E. AND S.T., SURAT I

Appellant(s)

VERSUS

BILFINDER NEO STRUCTO CONTRUCTION LTD.

Respondent(s)

(IA No.7353/2021-CONDONATION OF DELAY IN FILING and IA No.7355/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.7354/2021-EX-PARTE STAY)

WITH C.A. Nos.4465-4466/2021 (XVII-A)

(With appln.(s) for IA No.12176/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.12175/2021-STAY APPLICATION and IA No.12174/2021-CONDONATION OF DELAY IN FILING APPEAL)

Date : 07-03-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE SURYA KANT

For Appellant(s)

Mr. Balbir Singh, ASG  
Mr. A.K. Panda, Sr. Adv.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Shyam Gopal, Adv.  
Mr. S.A. Haseeb, Adv.  
Mr. Adit Khorana, Adv.  
Mr. Digvijay Dam, Adv.

CA 4465-66/2021

Mr. Vikramjit Banerjee, ASG  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Rupesh Kumar, Adv.  
Ms. Swarupama Chaturvedi, Adv.  
Ms. Priyanka Das, Adv.

**Mr. Merusagar Samantaray, Adv.**  
**Mr. Bhuvan Mishra, Adv.**

**For Respondent(s)**

**Ms. Charanya Lakshmikumaran, AOR**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Mr Balbir Singh, learned Additional Solicitor General has placed on the record an updated status report containing the steps which have been taken to integrate LIMBS with e-office and for facilitating the filing of Special Leave Petitions within limitation. The learned ASG has also apprised the Court of the steps which are being taken to integrate various revenue tribunals including the Income Tax Appellate Tribunal (ITAT) and Customs Excise and Service Tax Appellate Tribunal (CESTAT) on a common ICT platform.
- 2 In order to enable the Court to have a realistic assessment of whether the steps which have been taken are yielding any results, it would be appropriate if real time statistics are made available to the Court of:
  - (i) The number of SLPs which have been filed before this Court after 1 September 2021 involving the revenue arm of the Union government;
  - (ii) The number of SLPs which were filed within limitation; and
  - (iii) The number of SLPs filed beyond limitation.
- 3 A tabulated statement of the relevant statistics shall be placed on the record.
- 4 During the course of hearing, we have also suggested to the ASG that apart from the Implementation Committee which has been constituted by the Union government as noticed in our order dated 27 August 2021, the Union government may consider constituting a committee at the Secretary level

comprising of:

- (i) The Secretary, Department of Revenue;
- (ii) The Secretary, Department of Justice;
- (iii) The Secretary, Ministry of Electronics and Information Technology; and
- (iv) The Director General of the National Informatics Centre (NIC)

- 5 The High Powered Committee may take stock of the progress which has been made on the ground.
- 6 List the Civil Appeals on 28 March 2022.

**(CHETAN KUMAR)**  
**A.R. - cum - P.S.**

**(ANITA RANI AHUJA)**  
**Assistant Registrar**